

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.360/09

Monday this the 8th day of June 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

**Samath Sahib K.P.,
Superintendent Accounts,
Directorate of Fisheries, Kavaratti.** ...Applicant

(By Advocate Mr.G.Sukumara Menon)

Versus

**Administrator,
Union Territory of Lakshadweep,
Kavaratti.** ...Respondent

(By Advocate Mr.S.Radhakrishnan)

This application having been heard on 8th June 2009 the Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant's main relief in this Original Application is to direct the respondent to consider and pass orders on Annexure A-10 revision petition in accordance with law at an early date. The same relief is sought as interim relief in the O.A also.

2. I have heard Shri.G.Sukumara Menon for the applicant and Shri.K.S.Bahuleyan on behalf of Shri.S.Radhakrishnan for the respondents. According to Annexure A-10 letter, it is a revision petition made by the applicant to Sri.B.V.Salvaraj, I.A.S., Hon'ble Administrator, Union Territory of Lakshadweep, Kavaratti, against the decision regarding reimbursement



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of his medical expenses to him taken by the Accounts Officer vide his Annexure A-9 letter dated 29.7.2008 under Rule 29-A of CCS (CCA) Rules, 1965. When there is no disciplinary proceedings initiated against an employee, such an application will not lie. In my considered opinion, this application is not an appropriate one and it is accordingly dismissed. However, the applicant is at liberty to file an application for redressal of his grievances in accordance with the Central Administrative Tribunal Act 1985, if so advised. There shall be no order as to costs.

(Dated this the 8th day of June 2009)


GEORGE PARACKEN
JUDICIAL MEMBER

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